

**IN THE INCOME TAX APPELLATE TRIBUNAL
"G" BENCH, MUMBAI**

BEFORE SHRI PRAMOD KUMAR (VICE PRESIDENT)

AND

SHRI SAKTIJIT DEY (JUDICIAL MEMBER)

I.T.A. Nos.3349&3350/Mum/2019
(Assessment years:2008-09& 2009-10)

Globus Stores Pvt Ltd 3 rd Floor, Rahejas, Corner of Main Avenue & V.P Road, Santacruz (West), Mumbai PAN : AABCG3579Q	vs	ACIT-9(1), Mumbai
(APPELLANT)		(RESPONDENT)

Appellant by	None
Respondent by	Shri T.S. Khalsa (DR)

Date of hearing	21-01-2021
Date of Pronouncement	21/01/2021

ORDER

Per Bench,

Captioned appeals by the same assessee arise out of two separate orders, both dated 29-03-2019, of learned Commissioner of Income Tax (Appeals)-20, Mumbai for the assessment years 2008-09 and 2009-10.

2. When the appeals were called for hearing no one was present on behalf of the assessee. However, the assessee has furnished letters dated 30-12-202 (kept on record) seeking withdrawal of the appeals as the designated authority has issued Form No.3. The learned Departmental Representative has no objection to assessee's request for withdrawal of appeals.

3. In view of the facts discussed above and considering the request of the assessee, we permit the assessee to withdraw these appeals. Accordingly, appeals are dismissed, as withdrawn.

4. In the result, appeals are dismissed.

Order pronounced in the Open Court on this 21/01/2021.

Sd/-

sd/-

(PRAMOD KUMAR)	(SAKTIJIT DEY)
VICE PRESIDENT	JUDICIAL MEMBER

Mumbai, Dated : 21/ 01/2021.
Pavanan, Sr.P.S (on contract)

Copy of the order forwarded to :

1. The Appellant.
2. The Responent.
3. The CIT(A)
4. 4. The CIT
5. D.R., ITAT, Mumbai.
6. Guard File.

//True Copy//

By order

I.T.A.T., Mumbai.